

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE AT  
CHENNAI

Original Application No.268 of 2016 (SZ)

With

Original Application No.125 of 2022 (SZ)

Korattur People's Welfare & Awareness Trust  
Represented by Mr.S.Sekaran  
Founder and Managing Trustee ... Applicant in O.A.No.268 of 2016

Korattur Lake Protecting People's Movement  
Represented By Mr.S.Sekaran  
Regd.No.189/2018 Secretary ... Applicant in O.A.No.125 of 2022

-Vs-

1. Government of India,  
Rep by its Secretary,  
Ministry of Environment, Forest and Climate Change,  
Central Secretariat,  
Indira Paryavaran Bhavan, Jorbagh Road,  
New Delhi - 110 003.  
& others.

... Respondents

**STATUS REPORT FIELD ON BEHALF OF  
GREATER CHENNAI CORPORATION**

I, S.Kumaraswamy, Son of Mr.Shanmugam, Hindu, aged about 54 years, the Zonal Officer, Zone - VII, Greater Chennai Corporation, having office at Thiruvallur High Road, Opp. Dunlop, Chennai - 600053, do hereby solemnly affirm and sincerely state as follows:-

*S. Kumara Swami*  
ZONAL OFFICER-VII  
GREATER CHENNAI CORPORATION

1. I am the eighth respondent herein and as such I am well acquainted with the facts of the case through available records. I am filing this status report on behalf of Greater Chennai Corporation.
2. I respectfully submit that the Ambattur lake and the Korattur lake are maintained by the Public Works Department. I further submit that surplus water from the Korattur lake has to be free flowed from the North Avenue Canal connecting the Otteri Nallah into Coovam River.
3. I respectfully submit that when the above case came up for hearing on 17.07.2023 this Hon'ble Tribunal has passed an order as follows:-

***“...6. Let the Pollution Control Board also cover about the discharge (if any) from the SIDCO Industrial Estate in the said area which is also arrayed as 7th Respondent.***

***7. Regarding the Hazardous Waste Management & Handling Rules, there seems to be 07 Tonnes of hazardous waste (ETP Sludge) has been stored at the site of the 10th Respondent's unit. Let the report also touch upon whether***

*S. Kumaresa Swami*

ZONAL OFFICER-VII  
GREATER CHENNAI CORPORATION

*the hazardous waste and residues are stored properly, particularly in compliance with the Hazardous Waste Management & Handling Rules.*

*8. The Greater Chennai Corporation (GCC) is directed to file a report after making a spot inspection and the action taken (if any) or the action to be taken and file a report.*

*9. As the CMWSSB has stated that they had given a cut-off date as 31.08.2023 for completion of providing house service connection, let the matter be listed in the first week of September....”*

4. I respectfully submit that as per the directions of this Hon'ble Tribunal the officials of Greater Chennai Corporation have inspected the Ambattur lake and Korattur lake on 07.09.2023 and found that no debris or any industrial/construction waste are dumped in the bunds of the above lakes. I further submit that the Greater Chennai Corporation is carrying out an awareness program in the surrounding areas of the above said lakes requesting the people not to dump any garbage or plastic waste near the bunds. Apart from that the Greater Chennai

*S. Kumaresa Swami*  
ZONAL OFFICER-VII  
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Corporation is also carrying out the mass cleaning program every 15 days in and around the bunds of the above said lakes.

5. With respect to the installation of the CCTV cameras surrounding the Ambattur lake and Korattur lake it is submitted that the Greater Chennai Corporation has taken steps and has erected 41 nos. of cameras surrounding the Ambattur lake and 11 nos. of cameras surrounding the Korattur lake and monitoring the same.
6. I respectfully submit that the Chennai Metro Water Supply and Sewerage Board is the competent authority for maintenance of service connections, water mains, water distribution stations, water treatment plant, sewerage treatment plant etc. Accordingly the Chennai Metro Water Supply and Sewerage Board is in the process of implementation and maintenance of water distribution, sewage collection and disposal network within the limits of the Greater Chennai Corporation.
7. I respectfully submit that with respect to the sewage generated at the unserved areas i.e., where the Chennai Metro Water Supply and Sewerage Board has not implemented the Under

*S. Kumara Swami*

ZONAL OFFICER-VII  
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Ground, Sewerage Schemes (UGSS), the Chennai Metro Water Supply and Sewerage Board is collecting the sewage generated with the help of tanker lorries and decanted at the nearest Sewage Pumping Station/Sewage Treatment Plant.

8. I respectfully submit that with respect to removal of encroachments made in Ambattur lake and Korattur lake, the Public Works Department is the competent authority to take action against the removal of encroachments, since both the Ambattur lake and Korattur lake comes under the jurisdiction of the Public Works Department.

Hence it is prayed that this Hon'ble Tribunal may be pleased to pass suitable orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice.

Solemnly affirmed at Chennai ( )

On this the 23<sup>th</sup> day of September 2023 ( )

Before Me

And signed his name in my presence ( )

Advocate : Chennai

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*N. R. RAMESH KANNA*

~~CHIEF EXECUTIVE OFFICER~~

COUNSEL FOR CHENNAI CORPORATION

*S. Kumara Swami*

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